Presentic

Short Beet Water

madererath.

E TOUTOBERTO

পঞ্জীত্ত স্থাৰ - ৭৬৮ /৯৭

TRACE

Assem Ask

No.XI.VI

Registered No.-768/97





SHIP 2. YAM YAALGGRAARTUU EEFFEYAU KARSI SHI

THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY

প্ৰাপ্ত কৰ্ত্ত্বৰ দাৰা প্ৰকাশিত

নং 193 দিশপুৰ, বুধবাৰ, 2 মে, 2012, 12 বহাগ, 1934 (শক)
No.193 Dispur, Wednesday, 2nd May, 2012, 12th Baisakha, 1934 (S.E.)

SOUTH THE STATE OF ASSAM

meting clause for the following shot se substituted,

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : :: LEGISLATIVE BRANCH

to restaurate and the brown is the NOTIFICATION of satisfactor and like

the Property shall be been suchly smoons the colleges "

the cedim of Principals, we inter cadro transfes from one College to

Provided that the source exercised as and februard

Provided further than the webdrawal of option and the officers of the arrange of the Control of the arrange of the Control of the arrange of the Control of the second of

The 2nd May, 2012

No. LGL 112/2005/97.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

Fuel with presculptures our the date of refinal in Constructors.

ASSAM ACT NO. X OF 2012

district of the Component President Fund with letter-se

the Countries against the with integral the con-

(Received the assent of the Governor on 27th April 2012)

THE ASSAM COLLEGE EMPLOYEES (PROVINCIALISATION)
(AMENDMENT) ACT, 2012

Design of the section of the section

AN

further to amend the Assam College Employees (Provincialisation) (Amendment) Act, 2005.

Preamble

Whereas it is expedient further to amend the Assam College Employees (Provincialisation) Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing; Assam Act No.XLVI of 2005

It is hereby enacted in the Sixty-third Year of the Republic of India as follows:-

Short title, extent and commencement

which receive

- (1) This Act may be called the Assam College Employees (Provincialisation) (Amendment) Act, 2012.
 - (2) It shall have the like extent as the principal Act.
 - (3) It shall come into force at once.

Amendment of section 3

- 2. In the principal Act, in section 3,-
 - (i) for the existing clause (c), the following shall be substituted, namely:-
 - "(C) the posts in each provincialised College shall constitute an independent cache for each category of employees except the post of Principals of Colleges. All Principals of provincialised Colleges shall form an independent common cadre. Save and except the cadre of Principals, no inter cadre transfer from one College to another including mutual transfer shall be allowed. The services of the Principals shall be transferable among the Colleges.";
 - (ii) in clause (d), for the existing proviso, the following provisos shall be substituted, namely:-

"Provided that the option once exercised by an existing or retired employee may be withdrawn by him at any time if he wants to come under provincialisation under this Act, subject to the refund of the amount of Government's share of the Contributory Provident Fund with interest thereon upto the date of refund of Government's share of the Contributory Provident Fund with interest:

Provided further that the withdrawal of option shall be effective on the date of refund of the amount of the Government's share of the Contributory Provident Fund with interest thereon;"

ASSAMACT NO. X OF 2017
(Headwellite assess of the Communicate Editory 2012)

MOHD. ABDUL HAQUE
Secretary to the Govt. of Assam,
Legislative Department, Dispur.